

**Central Administrative Tribunal
Principal Bench**

**CP No.44/2016
OA No.4717/2015**

New Delhi, this the 24th day of February, 2016

**Hon'ble Mr. Justice Syed Rafat Alam, Chairman
Hon'ble Mr. P. K. Basu, Member (A)**

1. Nagar Nigam Shikshak Sangh (Regd.)
Through its President
Dinesh Kumar Gaur
S/o Sh. S. K. Sharma
Aged about 52 years,
Registered office : Nagar Nigam Vidyalaya,
Krishan Vihar-1, Delhi 110 086.

2. Ms. Vibha Singh
w/o Sh. S. P. Singh
R/o A-106, 1st Floor,
Parsvanath Paadise,
Mohan Nagar, Ghaziabad
UP 201 007.
Aged about 52 years,
Teaching staff.

3. Lalit Goswami
S/o Sh. Ramesh Chand
R/o 1/1558, Mansarovar Park,
Shahdara,
Delhi-32,
Aged about 38 years,
Teaching Staff. Applicants.

(By Advocate : Shri Ajesh Luthra)

Versus

1. Shri Kewal Kumar Sharma
Chief Secretary
Govt. of NCT of Delhi,
A-Wing, 5th Floor,
Delhi Secretariat, IP Estate,
New Delhi.

2. Sh. Rajiv Mehrishi
Secretary
Union of India,
Ministry of Home Affairs,
North Block,
New Delhi. Respondents.

(By Advocates : Ms. Neetu Mishra for Mrs. Rashmi Chopra)

: O R D E R (ORAL) :**Justice Syed Rafat Alam, Chairman :**

At the outset, Shri Ajesh Luthra, leaned counsel for the applicant submitted that since after filing of the instant contempt application, the respondents have carried out the order of the Tribunal dated 29.12.2015 in OA No.4717/2015, inasmuch as salary for three months has now been paid to the applicant, as such, the contempt proceeding may be closed.

2. The CP is accordingly closed. Notices issued to the respondents are hereby discharged.

(P. K. Basu)
Member (A)

(Syed Rafat Alam)
Chairman

/pj/